

State Vs. Harish Tiwari
FIR No.495/2017
PS Punjabi Bagh

17-07-2020

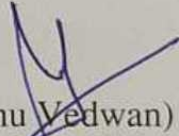
An application received through email.

Present: Ld. APP for the State.

Ld. Counsel for the applicant in person through electronic mode.

Heard. Perused.

At request, be put up with file on 23.07.2020 at 11:30 am. Let the IO to file report in terms of the orders already passed for date fixed.



(Manu Vedwan)

MM-01(West)(THC:Delhi)

17-07-2020

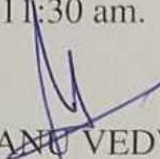
State Vs. Harish Tiwari
FIR No.495/17
PS Punjabi Bagh

23.07.2020

Present: Ld. APP for the state.
Ld. Counsel for the applicant in person through electronic
mode / phone.

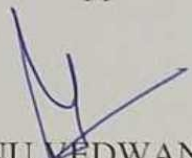
Report not received. Be awaited.

At request, be put up on 24.07.2020 at 11:30 am.


(MANU VEDWAN)
MM-01(West)/THC:Delhi

23.07.2020

At this stage, report received from IO through whatsapp. Be put up for
consideration on date fixed.


(MANU VEDWAN)
MM-01(West)/THC:Delhi

23.07.2020

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FIR NO. 495/2017
U/s 384/389/102B/34 IPC
PS Punjabi Bagh

24-07-2020

Present: Learned Additional Public Prosecutor for the State.

Sh Pankaj Gupta, Learned Counsel for the Complainant is connected through Cisco Webex Meeting App.

Sh Pranay Abhishek, Learned Counsel for the accused Harish Tiwari is connected through Cisco Webex Meeting App.

Learned Trainee Judge Ms Kanika Aggarwal has also joined.

Submissions on the application of the accused Harish Tiwari for giving directions to the RTO for de-black listing of the vehicle have been heard.

During the course of submissions it has been raised by the Learned Counsel for the complainant that the circumstances which are necessary for de- black listing of the vehicle have not been enumerated in the application by the Learned Counsel for the accused Harish Tiwari. Learned Additional Public Prosecutor for the State has also assented to the same.

Accordingly, Learned Counsel for the accused is directed to file a detailed affidavit in that regard with an advance copy to the Ld Counsel for the complainant.

Further, it is expected from both the parties to file relevant judicial precedents pressing and opposing the application before the next date of hearing.

At request, put up on 28-07-2020 at 11:30 PM.

(Manu Vedwan)
Ld MM: West District: THC
Delhi 24-07-2020